

The Minister of Finance (Shri T. T. Krishnamachari): No, Sir. The tax payable by the Refinery Companies is regulated by the ordinary provisions of the Income-tax Act.

House Building in Tripura

646. Shri Dasaratha Deb: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that Tripura is not getting materials for building construction such as cement etc.;

(b) whether it is a fact that Tripura has been suffering very badly for want of C.I. sheets at present; and

(c) if so, the steps Government propose to take to meet this requirement in Tripura?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) No, Sir.

(b) No, Sir; but supplies could not meet the entire requirements.

(c) Owing to the present acute shortage of iron and steel materials and cement, demands of the various States including that of Tripura could not be met in full. In the case of Tripura, there is also the additional difficulty of transport causing delays in deliveries. Despatches from Calcutta are being expedited.

Panel of Valuers

647. Shri Ramakrishna Reddy: Will the Minister of Finance be pleased to state:

(a) on what basis the panel of valuers under the Estate Duty Act are appointed;

(b) whether they are appointed by the Ministry of Finance itself or any other authority; and

(c) whether the panel of valuers is created in every State or only at the Centre to look into the matters of all the States?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Any person, who fulfils the qualifications and con-

ditions as prescribed by the Central Government and published in the Gazette of India in the form of Notice issued from time to time, may apply for inclusion of his name in the panel of Valuers under the Estate Duty Act. The property to be valued for Estate Duty purposes is divided into several broad categories such as immovable property, stocks and shares, Jewellery, works of Art etc. and Valuers for each category are appointed according to the prescribed qualifications. The appointment in each case is for a period of three years in the first instance, but any Valuer may apply for re-appointment subject to his satisfying the requirements for the time being in force.

Wide publicity is given to the issue of such Notices through the Press, and the local Income-tax offices. Copies are also sent to the professional Institutions like the Institute of Chartered Accountants, Institute of Engineers etc. The latest Notice issued on 8-7-57 in this connection was published in the Gazette of India, dated the 13th July, 1957 (Part I, Section I—pp. 260-261).

(b) The Valuers are appointed by the Ministry of Finance (Department of Revenue).

(c) The panel of Valuers is constituted on an All-India basis and the Valuers in any State are free to take up valuation work for Estate Duty purposes in any part of the country.

High Court Judges

648. Shri S. Ghose: Will the Minister of Home Affairs be pleased to state:

(a) how many Judges of High Courts have been transferred so far according to the provisions laid down in Article 222 of the Constitution of India; and

(b) how many of them are the Judges of Calcutta High Court?

The Minister of State in the Ministry of Home Affairs (Shri Datar): When the States were re-organised in November last, all the High Courts in

the former Part B States (except Jammu and Kashmir) were abolished. But power was taken to allot such of the Judges of those High Courts, as could be continued, to the High Courts in the new set-up. Action was accordingly taken under Section 50(8) of the States Re-organisation Act, 1956 to allot some of these Judges to the High Courts in the new set-up. The names of the Judges, who were so continued and the High Courts to which they were allotted, will be found in the statement laid on the Table. [See Appendix III, annexure No. 14.]

2. As a result of the transfer of certain areas of the former Madhya Pradesh State to the new Bombay State, it also became necessary to transfer some of the Judges of the former Nagpur High Court to the High Court in the new State of Bombay. This was done under Article 222 of the Constitution. A list of the Judges so transferred will be found in the statement laid on the Table. [See Appendix III, annexure No. 14.]

3. In July last, Shri S. R. Das Gupta, a Judge of the Calcutta High Court, was appointed as the Chief Justice of the Mysore High Court. This was an appointment made under Article 217 of the Constitution and not a transfer under Article 222 of the Constitution.

Assistants

649. Shri Harish Chandra Mathur: Will the Minister of Home Affairs be pleased to state:

(a) the number of Assistants in the "Non-Test" category at present and the number of Displaced Persons out of them;

(b) the number of Assistants of each of the above category included in the "Initial Constitution" and "Initial Regular Temporary Establishment";

(c) the number of Assistants still left out from the categories mentioned in (a) and (b) above;

(d) whether the persons left out will be included in the "Maintenance Regular Temporary Establishment"; and

(e) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) 891 were eligible for inclusion in the 'Non-Test' Category of Assistants and out of them 296 were displaced permanent Government Servants*

(b) Initial Constitution of Grade IV of the CSS.

(i) Displaced Government Servants ..	109
(ii) Others	229
Total	<u>338</u>

R.T.E. of Assistants 486*
(Initial Constitution)

*Separate number in respect of displaced and non-displaced Government servants not available.

(c) 67.

(d) and (e). Most of the remaining persons are either quasi-permanent Assistants, or persons who have qualified in the Assistants' grade examination held in 1951 or are eligible for appointment to Grade I of the Clerical Service at the initial constitution. They are being considered for appointment to the RTE at the maintenance stage on the basis of their position in these three lists.

Armed Forces Service Conditions

650. Shri Naushir Bharucha: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that wide disparity in service conditions of officers and ranks in the Armed Forces exists in matters of gratuity, children's allowances, travelling allowances, baggage allowances, rate of increment and disability pension; and

(b) the steps, if any, that Government propose to take to minimise these disparities?

The Deputy Minister of Defence (Sardar Majithia): (a) There are differences under the Pay, Pension and Passage Regulations in the benefits admissible to officers and other ranks in the Armed Forces in regard to the matters referred to.